



In the  
**Reserve Bank of India**  
Foreign Exchange Department  
Fort Glacis, No.16, Rajaji Salai  
Chennai 600 001

Present

**R Karthikeyan**  
**Assistant General Manager**

Date: March 05, 2020  
**C.A.973/2019**

In the matter of

**M/s.Sellhorn Technomech Marine & Infrastructure Consult Pvt Ltd.**  
No.443, 6<sup>th</sup> floor, Guna Complex  
Main Building, Anna Salai, Teynampet  
Chennai - 600 018

**(Applicant)**

In exercise of the powers under section 15 (1) of the Foreign Exchange Management Act, 1999 and the Regulations/Rules/Notifications/orders made there under, I pass the following

**Order**

The applicant has filed a compounding application dated December 13, 2019(received at Reserve Bank on December 17,2019) for compounding of contraventions of the provisions of the Foreign Exchange Management Act, 1999 (the FEMA) and the regulations issued there under. The contraventions sought to be compounded are(i) delay in reporting of inflow of funds received from a person resident outside India for allotment of shares and (ii) delay in allotment of shares in terms of Paragraph 9(1)A and Paragraph 8 respectively, of Schedule I to Foreign Exchange Management (Transfer or



Issue of Security by a Person Resident Outside India) Regulations, 2000 notified vide Notification No.FEMA 20/2000-RB dated May 3, 2000 as then applicable (hereinafter referred to as Notification No. FEMA 20/2000-RB).

2. The relevant facts of the case are as follows: The applicant company was incorporated on April 10,2017 under the provisions of the Companies Act, 2013 (Registration No. U74999TN2017PTC115987) and is engaged in business of other professional, scientific and technical activities n.e.c. The applicant received foreign inward remittance from M/s. Sellhorn Ingenieurgesellschaft GMBH, Germany towards subscription to capital instruments and reported to Reserve Bank as detailed below:

SI. No.	Amount of Inward Remittance (₹)	Date of receipt	Reported to RBI on
1	5,50,000.00	22.09.2017	13.12.2017

The applicant reported receipt of remittance to the Reserve Bank on date indicated above with a delay of one month 21 days approximately beyond the stipulated time of 30 days. Whereas, in terms of paragraph 9(1)A of Schedule I to Notification No.FEMA 20/2000-RB, an Indian company issuing shares or convertible debentures in accordance with these Regulations should report to the Reserve Bank of India as per the prescribed procedure not later than 30 days from the date of receipt of the amount of consideration.

3. The applicant company allotted shares against the foreign inward remittance received and filed FC-GPR. The company allotted shares against the inward remittance with delay as detailed below:

SI. No.	Date of receipt	Amount (₹)	Date of allotment of shares
1	22.09.2017	5,50,000.00	20.04.2018

The company allotted shares as indicated above with a delay of 30 days approximately beyond the stipulated time of 180 days without prior approval of Reserve Bank. Whereas in terms of paragraph 8 of Schedule I to Notification No. FEMA 20/2000-RB, read with AP (Dir Series) Circular No.20 dated December 14, 2007 the shares have to



be issued/amount refunded within 180 days from the date of receipt of the inward remittance.

4. The applicant was advised about the contraventions vide memorandum dated December 05, 2019. The applicant has filed compounding application dated December 13, 2019 wherein it has been declared that the particulars given by the applicant in the application are true and correct to the best of their knowledge and belief. It has been declared in the declaration furnished with the compounding application that the applicant was not under any enquiry/investigation/adjudication by any agency as on the date of the application and has, in this regard, not informed of initiation of any such enquiry/investigation/ adjudication proceedings against it/him/her thereafter. Accordingly, the above contraventions which are being compounded in this Order is subject to the veracity of the above declarations made by the applicant and this order is without prejudice to any other action which may be taken by any authority under the extant laws if the said declarations are subsequently discovered to be false and/or incorrect.

5. The applicant was given an opportunity for personal hearing vide Reserve Bank's mail dated March 03, 2020 for further submission in person and/or producing documents, if any, in support of the application. The applicant appeared for the personal hearing on March 05, 2020 during which Shri Manjunath C S, Chartered Accountant and Smt. Prasanna Suresh, Manager – Finance & Accounts, represented the applicant. The authorized representative of the applicant admitted the contraventions as stated in paragraphs 2 to 3 above committed by the applicant for which compounding has been sought. During the personal hearing, it was submitted that the delays were unintentional. In view of the above, they requested to take a lenient view in the matter. The application for compounding is, therefore, being considered on the basis of the averments made in the application as well as other documents and submissions made in this context by the applicant during the personal hearing.



6. I have given my careful consideration to the documents on record and submission made by the applicant in the compounding application and during the personal hearing. Accordingly, I hold that the applicant has contravened the following FEMA provisions issued in terms of:

(a) Paragraph 9 (1) A of Schedule I to Notification No. FEMA 20/2000-RB due to delay in reporting of receipt of inward remittances towards subscription of shares as detailed in paragraph 2 above. The contravention relates to an amount of ₹5,50,000.00 with duration of contravention being one month 21 days approximately; and

(b) Paragraph 8 of Schedule I to Notification No. FEMA 20/2000-RB due to delay in allotment of shares without RBI approval, as detailed in paragraph 3 above. The contravention relates to an amount of ₹5,50,000.00 with the duration of contravention being 30 days approximately.

7. In terms of Section 13 of the FEMA, any person contravening any provision of the Act shall be liable to a penalty up to thrice the sum involved in such contravention upon adjudication. However, taking into account the relevant facts and circumstances of the case as stated in the foregoing paragraphs, I am persuaded to take a lenient view on the amount for which the contraventions are to be compounded and I consider that an amount of **₹49,733/-** (Rupees forty nine thousand seven hundred and thirty three only) will meet the ends of justice.

8. Accordingly, I compound the admitted contraventions namely, the contraventions of paragraphs 9 (1) A and 8 of Schedule I to Notification No. FEMA 20/2000-RB, by the applicant on the facts discussed above in terms of the Foreign Exchange (Compounding Proceedings) Rules, 2000 on payment of an amount of **₹49,733/-** (Rupees forty nine thousand seven hundred and thirty three only) which shall be deposited by the applicant with the Reserve Bank of India, Foreign Exchange Department, Fort Glacis, No.16, Rajaji Salai, Chennai-600001 by a demand draft drawn in favour of the “Reserve Bank of India” and payable at Chennai within a period of **15**



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**days** from the date of this order. In case of failure to deposit the compounded amount within the above mentioned period, Rule 10 of the Foreign Exchange (Compounding Proceedings) Rules, 2000 dated May 3, 2000 shall apply.

The application is disposed accordingly.

Dated this fifth day of March, 2020.

**Sd/-**  
**R Karthikeyan**  
**Assistant General Manager**